

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI P. CHALY

WEDNESDAY, THE 1ST DAY OF APRIL, 2020/12TH CHAITHRA, 1942

B.A. NO.2146 of 2020

(CRIME NO.190 of 2020 OF KUNNAMKULAM POLICE STATION, THRISSUR)

PETITIONER/ACCUSED:

Sayooj, aged 23, S/o.Asokan, Pathayil house,
Porkulam P.O, Thrissur district.

By Adv. Sri. Viju Abraham

RESPONDENT:

State of Kerala, represented by the Public Prosecutor,
High Court of Kerala, Ernakulam – 682 031.

By Sri. Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 01/04/2020, the Court on the same day passed the following:-

A.K. JAYASANKARAN NAMBIAR, J.

&

SHAJI P. CHALY, J.

B.A.NO.2146 OF 2020

Dated this the 1st day of April, 2020

ORDER

Shaji P. Chaly, J.

The Petitioner is the accused in Crime no.190/2020 of Kunnamkulam Police Station, registered with offences punishable under Sections 376(2)(f) and 450 of the Indian Penal Code and Sections 3(a), 4, 5(n) and Section 6 of the Prevention of Children from Sexual Offence Act 2012. He was arrested on 28.2.2020 and remains in judicial custody. He seeks regular bail under Section 439 of the Code of Criminal Procedure.

2. In view of the nature of the serious offences and allegations made against the petitioner, the learned Public Prosecutor opposed the bail application, and at that point of time, learned counsel for the petitioner sought adjournment of the bail application for further hearing.

Post on 20.4.2020.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**